

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.735
TO BE ANSWERED ON THE 7TH FEBRUARY, 2018

LIVING CONDITIONS OF FAMILIES OF SOLDIERS

735. SHRI RAHUL KASWAN:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the families of soldiers receiving gallantry awards posthumously are living in miserable conditions;
- (b) if so, whether there is any mechanism in place to ensure welfare of such families;
- (c) if so, the details thereof; and
- (d) if not, the steps taken / being taken by the Government to look after widows and dependent parents of such soldiers?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) The families of soldiers awarded gallantry awards posthumously are adequately compensated and are taken care through various schemes of the Government. Timely payment of all dues / benefits to Next of Kin of all martyrs as sanctioned by the Government is ensured through a well-established procedure / system. All assistance is provided to the widows as per Government orders / instructions.

(b) to (d): Kendriya Sainik Board Secretariat at the central level & Rajya Sainik Boards at the State level alongwith 392 Zila Sainik Boards at the District level are entrusted with the welfare of Ex-Servicemen and their families including the families of gallantry awardee defence personnel killed in military operations.

Regiments and local formations / establishments / units have system in place to periodically interact formally / informally with the families of defence personnel killed during operations.
